

**Assistance from ADB to Karnataka**

800. SHRI A. VENKATESH NAIK: Will the Minister of FINANCE be pleased to state:

(a) whether the Asian Development Bank has agreed for financing the development of west coast district of Karnataka;

(b) if so, the details thereof; and

(c) the estimated cost of the project and the time by which ADB assistance for the purpose is likely to be received?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) to (c) Asian Development Bank has agreed in principle to provide a loan assistance for Karnataka Urban Development and Coastal Environmental Management. The loan amount and other details will be known after the appraisal is completed, negotiation held and agreement signed with the Bank.

[*Translation*]

**Export of Liquor**

801. SHRI CHANDRAMANI TRIPATHI: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to establish the Indian made liquor manufacture distilleries abroad as the foreign liquor manufacturing distilleries are being run in our country; and

(b) if not, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) No, Sir.

(b) Government does not have proposals to invest and establish liquor manufacturing distilleries abroad.

[*English*]

**Writing off the Loans to Coffee Growers**

802. SHRI MULLAPALLY RAMACHANDRAN: Will the Minister of COMMERCE be pleased to state:

(a) whether any representations have been received from the Coffee growers to write off their loans;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE): (a) Yes, Sir. Coffee Growers have represented for waiver of penal interest/loans taken by them from Coffee Board.

(b) and (c) Relief has been sought under the Agricultural and Rural Development Scheme, 1990. However, it has not been possible to waive the loans as only those loans including loan for plantation, which were given directly by Public Sector Banks, Regional Rural Banks and Co-operative Banks to farmers & artisans in the rural areas were eligible for providing relief upto Rs. 10,000 per borrower under the said scheme. This scheme ended on 31.3.91.

The Govt. of India, however, permitted Coffee Board to waive penal interest due to the Board from growers who repay the principal loan amount with normal interest.

**Khadi and Village Industries Commission**

803. SHRI BHARTRAHARI MAHTAB: Will the Minister of INDUSTRY be pleased to state:

(a) the number of industrial units sponsored/ administered by Khadi and Village Industries Commission in the country, State-wise;

(b) the details of works done by these industries during each of the last three years, till date; and

(c) the number of Khadi and Village Industries/ Institutions functioning under KVI Boards were provided assistance by KVIC during the above period. State-wise?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) Khadi & Village Industries Commission generally provides financial assistance to institutions directly registered with it. These registered Institutions in turn set up industrial units in their area of operation. There are 4969 Registered Institutions functioning under Khadi & Village Industries in the country. State-wise break-up is placed at Annexure.

(b) The cumulative performances of all implementing agencies of KVIC for the last three years in terms of